

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 27th day of November, 2000

Original Application No.182 of 2000

CORAM :-

Hon'ble Mr. Justice RRM Trivedi, V.C.

Shri Anjani Kumar Verma,
Son of Shri Vaidehi Sharan Sahai,
Resident of House No.1/3A, Kendriya Vidyalaya
Campus, Kanchan Pur, Post-Kandawar,
District-Varanasi.

(Sri Saumitra Singh, Advocate)

..... Applicant

Versus

1. Union of India, through

Secretary Ministry of Human Resources
& Development, Department of Education,
Government of India, New Delhi.

2. Commissioner, Kendriya Vidyalaya Sangathan,
18, Institutional Area, Sahid Jeet Singh Marg,
New Delhi.

3. Assistant Commissioner, Kendriya Vidyalaya Sangathan,
Patna Region, Rukun Pura, Patna.

4. Principal, Kendriya Vidyalaya, Diesel Locomotive
Works, Kanchanpur, District-Varanasi.

5. Principal, Kendriya Vidyalaya,
Koyla Nagar, Bihar.

(Sri S. Mandhyan, Advocate)

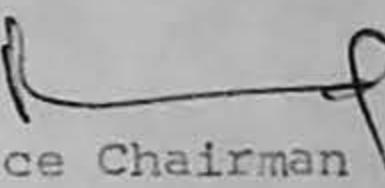
..... Respondents



O R D E R (oral)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has questioned the legality of the order dated 30-10-1999 by which he has been transferred from Kendriya Vidyalaya, Varanasi to Kendriya Vidyalaya Koyla Nagar, Dhanbad. Sri Satish Mandhyan, counsel for the respondents has submitted that as the unit at Koyla Nagar Dhanbad has already been wound up, the order cannot be given effect and it shall be recalled. Thus, this OA has been rendered infructuous. On this statement of Sri Satish Mandhyan, counsel for the respondents, the application is dismissed as having become infructuous. The applicant shall continue at DLW, Varanasi till the fresh order is passed. There shall be no order as to costs.



Vice Chairman

Dube/